

MR. SPEAKER : No, not allowed.....

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Will you consider the Calling Attention, Sir ?

MR. SPEAKER : I have not rejected your Calling Attention. I will consider it. I will see to it. I have rejected his Adjournment Motion if there is any.....

(Interruptions)

MR. SPEAKER : Sit down. Take your seats now.

KUMARI MAMATA BANERJEE (Jadavpur) : Sir, I want to draw your attention to Indian delegations performance in Moscow. Please allow me to raise. (Interruptions).

MR. SPEAKER : You give it under rule 377, I will see to it.

SHRI BASUDEB ACHARIA : Will you allow us a Calling Attention, Sir ?

MR. SPEAKER : I will see to it. I cannot just say anything.

I will consider it.

12.08 hrs.

[English]

PAPERS LAID ON THE TABLE

Territorial Army (Amendment) Rules, 1985

THE MINISTER OF DEFENCE (P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Territorial Army (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S. R. O. 118 in Gazette of India dated the 22nd June, 1985 under subsection (3) of section 14 of the Territorial Army Act, 1948. [Placed in Library See No. L.T. 1342/85].

Indian Telegraph (Second Amendment) Rules 1985

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 728 in Gazette of India dated the 3rd August, 1985 under subsection (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT—1343/85]

Reports of the Monopolies and Restrictive Trade Practices Act, 1969 in the cases of M/s Ciba Geigy of India Ltd. Bombay and M/s Peico Electronics and Electricals Ltd., Calcutta

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

- (1) Report under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Ciba Geigy of India Limited, Bombay for the manufacture of Isoproturon-A What Herbicide at Santa, Monica, Corlim, Goa and the Order dated the 7th June, 1985 of the Central Government together with an explanatory note.
[Placed in Library, See No. LT—1344/85].
- (2) Report under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Peico Electronics and Electricals Limited Calcutta, for industrial licence for the manufacture of Mini Computer/Micro Processor based systems at Pimpri, Pune (Maharashtra) and the Order dated the 26th June, 1985 of the Central Government together with an explanatory note.
[Placed in Library. See No. LT—1345/85].

**Income Tax (Sixth Amendment) Rules, 1985
and Notification under Customs Act 1962**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to lay
on the Table :—

- (1) A copy of the Income-tax (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 602 (E) in Gazette of India dated the 12th August, 1985 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT—
1346/85].

- (2) A copy of Notification No. G.S.R. 645 (E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Francs into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT—
1347/85].

12.10 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1985, agreed without any amendment to the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 7th August, 1985.”

- (ii) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Auroville (Emergency Provisions) Amendment Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 19th August 1985.”

[English]

**AUROVILLE (EMERGENCY PROVISIONS)
AMENDMENT BILL AS PASSED BY
RAJYA SABHA**

SECRETARY-GENERAL : Sir, I lay on the Table the Auroville (Emergency Provisions) Amendment Bill, 1985, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

Ninth Report

[English]

SHRI CHINTAMANI PANIGRAHI : (Bhubaneswar) : Sir, I beg to present the Ninth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-sixth Report of the Committee (7th Lok Sabha) on the Ministry of Railways—Railway Safety.

**COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

Third Report

[English]

SHRI K. D. SULTANPURI (Simla) : Sir, I beg to present the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifty-second Report of the